

**IN THE NATIONAL COMPANY LAW TRIBUNAL
“CHANDIGARH BENCH, CHANDIGARH”**

**CP NO. 148 (ND) 2013
RT CP No.213/Chd/Hry/2017**

**Under Sections 397/398
of the Companies Act, 1956.**

In the matter of:

Rajesh Kumar & Anr.

Vs.

Manuraj Beverages Pvt. Ltd. & Ors.

Order delivered on: 26.09.2017

Coram: Hon’ble Mr. Justice R.P.Nagrath, Member(Judicial).

For the petitioner: None.

For the respondent: None.

ORDER

As per office report, notices to the learned counsel for the parties were served but there is no representation. The petition is dismissed in default.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

September 26, 2017
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